

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**WP(C) No.18799 of 2021**

***Bimalendu Pradhan***

....

***Petitioner***

Mr. Mohit Agarwal, Advocate

*-versus-*

***State of Odisha & Others***

....

***Opposite Parties***

Mr. D.K. Mohanty, AGA

Mr. Pitambar Acharaya, Sr. Advocate (Intervenor)

Mr. D.P. Nanda, Sr. Advocate (Intervenor)

Mr. Gautam Misra, Sr. Advocate (Intervenor)

**CORAM:  
THE CHIEF JUSTICE  
JUSTICE M. S. RAMAN**

**ORDER  
03.01.2023**

**Order No.**

14. 1. Mr. D.K. Mohanty, learned Addl. Govt. Advocate, places on record the written instruction received by him from the Housing & Urban Development Department which states that the tentative draft of the Odisha Apartment Owners (Amendment) Bill has been placed before the Government for in turn being placed before the State Cabinet.
2. He also produces a copy of the Corrigendum dated 22<sup>nd</sup> December, 2022 issued by the Inspector General of Registration, Odisha, Cuttack pursuant to the order passed by this Court on 7<sup>th</sup> December, 2022.

3. Mr. Mohit Agarwal, learned counsel for the Petitioner states that if any difficulty is faced by anyone after issuance of the above Corrigendum, he may file an application for appropriate directions.

4. List on 22<sup>nd</sup> March, 2023 along with W.P.(C) Nos. 38186 and 38664 of 2021, 14128, 23163, 25182, 25183 and 25185 of 2022.

**(Dr. S. Muralidhar)**  
**Chief Justice**

**(M. S. Raman)**  
**Judge**

*Aks*

